

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00040/2019

Dated Monday the 28th day of January Two Thousand Nineteen

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)
HON'BLE MR. P. MADHAVAN, Member (J)**

Mr. Stalin Rabindranath,
S/o. Mr. Subramani,
No.61, 5th Cross Street,
Thirumagal Nagar,
Puducherry 605004.Applicant

By Advocate M/s. C. Sivanesan

Vs

The Union of India rep
By its Director of Education,
Directorate of School Education,
Perunthalaivar Kamarajar Centenary Buildings,
Anna Nagar, Puducherry.Respondent

ORAL ORDER**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA seeking the following relief :

"To issue a direction, directing the respondent herein to consider the representation made to them dated 12.08.2015 and 20.03.2018 and pass orders on merits and pass such further or other orders"

2. It is submitted that the applicant had made representations dated 12.08.2015 & 29.03.2018 regarding his grievance but no response had been received till date. The applicant would be satisfied if the respondent is directed to consider the representations and pass orders within a time limit to be stipulated by the Tribunal.

3. Keeping in view the limited relief sought and without going into the substantive merits of the case, we deem it appropriate to direct the competent authority to consider Annexure A9 & A10 representations of the applicant dt. 12.08.2015 & 29.03.2018 in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

4. OA is disposed of at the admission stage.

(P. Madhavan)
Member(J)

(R. Ramanujam)
Member(A)

28.01.2019

SKSI